[Shri P. C. Sethi]

Act, 1956, a copy each of the following papers:

Papers laid

- (i) Second Annual Report and Accounts of the Uranium Corporation of India Limited, Jaduguda (Bihar), for the year 1968-69, together with the Auditors' Report on the Accounts.
- (ii) Review by, Government on the working of the Corporation.

Placed in Library. See No. LT-2689/70 for (i) and (ii)].

BUDGET ESTIMATES OF THE DAMODAR VALLEY CORPORATION FOR THE YEAR 1970-71

सिंचाई तथा विद्युत मंत्रालय में उपमंत्री (प्रोफेसर सिद्धेश्वर प्रसाद): दामोदर घाटी निगम, ग्रधिनियम, 1948 की धारा 44 की उपधारा (3) के ग्रधीन 1970-71 के वर्ष के लिये दामोदर घाटी निगम के बजट प्राक्कलनों की एक प्रति मैं सभा पटल पर रखता हं। [Placed in Library, See No. LT-2691/70].

(Shri Pranab Kumar Mokherjee stood).

SHRI BHUPESH GUPTA (West Bengal): Mr. Pranab Kumar Mokherjee should be allowed....

MR. DEPUTY CHAIRMAN: I have already gone to the next item.

SHRI BHUPESH GUPTA: He should be allowed... (Interruptions).

MR. DEPUTY CHAIRMAN: Order, order. Will you please sit down now?

श्री राजनारायण (उत्तर प्रदेश): श्रीमन, यह बहुत ही अनफेयर है। श्री प्रणब मुखर्जी वंगला कांग्रेस पार्टी के सदस्य ग्रीर उस पार्टी के चीफ मिनिस्टर के लिये ऐसी बात कही गई ौर नको स्नाप मौका न दें (Interruptions) प्रसाव मुखर्जीको इजाजतन देना अन्याय है।

SHRI BHUPESH GUPTA: The House will not continue, unless Mr. Mokherjee is heard. He is a member

of a party which is in the Government there. Now, Mr. Chavan is going away.

MR. DEPUTY CHAIRMAN: Will you please sit down?

SHRI DAHYABHAI V. PATEL (Gujarat): Every Bengali here is in a party. Give him time.

MR. DEPUTY CHAIRMAN: You should have drawn my attention (Interruptions). Will you please listen? You should have drawn my attention to this fact before I passed on to the next item on the agenda. I have called the Hon. Minister.

SHRI BHUPESH GUPTA; This is not fair.

MR. DEPUTY CHAIRMAN: We have discussed this for one hour and ten minutes now

SHRI BHUPESH GUPTA: It is not fair. Let him speak. Sometimes on a point of order, even after calling another question, the Chairman allows it. I do not blame you. Perhaps it was oversight. Here is Mr. Pranab Kumar Mokherjee. He represents the party which is heading that Government. He is one of the secretaries of that party. It is a good thing that we have him in this House. If you had asked me, I would have sat down. I was under the impression that he would be allowed

श्री राजनारावण : हम लोग यह समझते थे कि ग्राप इनको जरूर बुलाएंगे।

MR. DEPUTY CHAIRMAN: I can appreciate your feelings, Mr. Bhu-pesh Gupta. As pointed out by you, Mr. Pranab Kumar Mokherjee also appears to be a secretary of one party in Bengal, but Mr. Bhupesh Gupta. please try to understand that we have gone on to another matter.

श्री ना० कु० शेजवलकर (मध्य प्रदेश) : में इतनी देर से खड़ा हुआ। हं।

CHAIRMAN: DEPUTY Shejwalkar, will you please sit down? We have discussed this question for about one hour and ten minutes. There were a number of persons. Apart from Mr. Shejwalkar, there are some other Members who want to speak on this. I have called one person from each party from the Opposition. Unfortunately 1 could not call one from the Swatan-tra Party. I called the Jan Sangh, the Communists, the SSP, PSP and even the Congress. I have tried to give representation to almost every political party. If every Member wants to get up and put questions, then for a Calling Attention Motion even two hours will not be sufficient. Therefore, it should not be that every Member gets up.

Union Duties of

श्री राजनारायण: श्रीमन, वे एवरी मेम्बर नहीं हैं, जो चीफ मिनिस्टर हैं, उसको वे रिप्रेजेंट करते हैं।

MR. DEPUTY CHAIRMAN: It is not that everybody who gets up should get a chance to speak. It is not proper and, therefore. I now call Mr. Muniswamy.

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE (1969-70)

SHRI N. R. MUNISWAMY (Tamil Nadu): Sir, I beg to lay on the Table a copy each of the following Reports of the Public Accounts Committee (1969-70):

- (i) Eighty-seventh Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their 43rd Report (1968-69) on Appropriation Accounts (Civil), 1966-67 and Audit Report (Civil), 1968, relating to the Department of Food.
- (ii) Ninety-third Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their 58th Report (1968-69) on para 39 of Audit Report (Civil), 1968, relating to Central State Farm, Suratgarh (Department of Agriculture).

SHRI BHUPESH GUPTA (West Bengal): I disagree with you. This is very unfair. You have allowed everybody to speak......

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.30.

The House then adjourned for lunch at thirty-seven minutes past one of the clock.

The House reassembled after lunch at half-cast two of the clock.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.

THE UNION DUTIES OF EXCISE (DISTRIBUTION) AMENDMENT BILL, 1970—contd.

SHRI BHUPESH GUPTA (West Bengal): Sir, I was pleading for more funds for the States from the Centre, and that includes also your State, Andhra Pradesh. Despite its Nizam and so on this State is in financial need and therefore it should also be given assistance. Now the matter is not receiving the attention of the Government as it should. In fact the Government is not paying attention to the problem of the various States in the country. I would just give one or two facts here.

The 5th Finance Commission has suggested certain transfers to the States. In the five-year period there would be a transfer of Rs. 4,266 crores according to the recommendation of the 5th Finance Commission, out of which Rs. 3,628 crores would be by way of share in Central taxes including Rs. 81 crores in lieu of tax on railway passengers and Rs. 638 crores as gants-in-aid. The annual average comes over the five-year period to Rs. 723 crores. That is all that will be transferred every year under the recommendations of the Finance Commission to the States. This fund would seem totally inadequate compared to the requirements of the States. Then I should like also to point out that under the draft